

Sixteenth Loksabha

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Title: Need to hand over the case of scam of Agri Gold victims to CBI.

SHRIMATI KOTHAPALLI GEETHA (ARAKU): Thank you, hon. Chairman, Sir, for giving me this opportunity. This is a very important issue pertaining to the Agri Gold victims. This company was formed in 2007 and it has collected Rs. 6,380 crore from almost 32 lakh customers. All these are common men from seven States of Andhra Pradesh, Telangana, Chhattisgarh, Maharashtra, Odisha, Tamil Nadu and Andaman and Nicobar Islands. This company has failed in their assurances and promises. The cheques issued to some depositors on maturity were dishonoured.

A large number of victims of this scam have approached Andhra Pradesh High Court. Also, the cases have been filed in APCBCID in this regard but not a single rupee is being recovered till date. These promoters were arrested. They have got crores of rupees property in their names. They have made thousands of crores of rupees but not even a single property get auctioned. The cases were lying between APCBCID and the hon. High Court of Andhra Pradesh.

I wish to bring it to the notice of this house through you, Sir. It is because this is a matter pertaining to almost 1,15,00,000 people of seven States. This is not just about Andhra Pradesh.

Therefore, through you, Sir, I would like to request the Union Government and the Home Minister to hand over this case to CBI and provide relief to the people of Andhra Pradesh and other States.

Thank you.